## From,

Registrar General, High Court of Uttarakhand, Nainital.

## To,

- 1. All the District Judges, State Judiciary, Uttarakhand.
- 2. Principal Judge/Judges, Family Courts, State of Uttarakhand.
- **3.** Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
- 4. Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
- **5.** Director, Uttarakhand Judicial & Legal Academy, Bhowali, Distt. Nainital.
- **6.** Chairman, Commercial Tax Tribunal, Uttarakhand, Dehradun.
- 7. Chairman, State Transport Appellate Tribunal, Uttarakhand, Dehradun.
- **8.** Legal Advisor to Hon'ble the Governor, Rajbhawan, Dehradun.
- 9. Secretary, Lokayukta, Uttarakhand, Dehradun.
- **10.** Registrar, State Consumer Redressal Commission, Uttarakhand, Dehradun.
- 11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
- **12.** Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
- 13. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, Distt. Udham Singh Nagar.
- **14.** Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani (Nainital).
- **15.** Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- **16.** Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- 17. Chairman, Permanent Lok Adalat, Dehradun, Hardwar, Nainital and Udham Singh Nagar.
- **18.** Legal Advisor to Public Service Commission, Uttarakhand, Hardwar.

**C. L. No.06** /UHC/Admin.A/2023 Dated: March 27, 2023

**Subject:** Regarding Annual Confidential Remarks.

## Sir/Madam,

With regard to the subject noted above, I am directed to inform that to inject greater uniformity, objectivity and also some measure of transparency as well as predictability in ACR grading, the Hon'ble Court is pleased to resolve the following assessment system for recording Annual Confidential Remarks (ACRs) of the Judicial Officers, subordinate to the High Court of Uttarakhand from the reporting year commencing from 1<sup>st</sup> April, 2023 onwards.

- 2. (i) The concerned judicial officer shall be awarded marks/points out of a maximum of 100.
  - (ii) The 100 marks to be awarded shall be divided as follows:
    - (a) 20% shall be earmarked for quality of judgments (with Sub-Heads for Clarity, Analytical Skills & Marshalling of Evidence and Application and Grasp of Law & Legal Principles). For appraisal of judgments, five randomly selected judgments – having a spread according to the period (i.e. in the one year period) and jurisdictions dealt with in contested cases, shall be sent by the concerned District Judges to the High Court, after calling for them from the Judicial Officers serving in the district.
    - (b) A maximum of 25% shall be awarded for the institution/disposal ratio. Of this, 10 marks shall be for quantum of achievement (i.e. whether disposals were greater than institutions, in a given year) and 15 maximum marks for the units achieved for the relevant period. The verified information/ data in this regard shall be sent by the District Judge concerned, in respect of each of the Officers serving in the district, with the dossier of judgments.
    - (c) A maximum of 20% shall be awarded for the total number of final judgments delivered in contested matters.

- (d) A maximum of 10% marks may be awarded for timeliness, promptness in delivery of judgments, disposal of old cases, not taking leave or clubbing leave with vacations.
- (e) The balance 25% shall be awarded by the appraising High Court judge/Committee, on the basis of interaction/inspection.
- 3. The judicial officer shall, in their self-assessment, disclose whether any burdensome administrative tasks, such as membership of committees, coordination for events, conducting disciplinary enquiries, if any, of staff, etc. have been assigned during the reporting period. Likewise, where there are peculiarities of jurisdiction, such as where the judicial officer handles CBI courts, or other jurisdictions which have their special characteristics, shall also be disclosed in the self-assessment of the judicial officer, with particulars.
- 4. No officer would, ordinarily, be subject to appraisal by the same Administrative Judge for more than two consecutive years. Hon'ble the Chief Justice may nominate one of the other Judges available to consider the recommendation made by the District Judge concerned, in case the Administrative Judge has already considered the recommendation of ACRs in respect of two consecutive years.
- 5. The District Judges shall forward instances of outstanding judgments, and extremely poor judgments of any given judicial officer, which they may come across in their normal judicial functioning to the High Court registry, to be placed before the concerned Administrative Judge for due consideration and input, for the ACR appraisal of that judicial officer.
- 6. The Administrative Judge concerned may also take inputs from his other colleagues, who may have dealt with the judgments rendered by the Judge under assessment, while dealing with appeals, revisions or other petitions, including under Article 227 of the Constitution of India.

You are therefore, requested to circulate the aforesaid directions issued by the Hon'ble Court regarding Annual Confidential Remarks amongst all the judicial officers under your supervision.

Yours sincerely,

Sd/-

(Anuj Kumar Sangal) Registrar (Vigilance) For Registrar General

Dated: March 27, 2023.

No.1403 /UHC/Admin.A/2023

## **Copy forwarded for information to:**

- 1. P.P.S. to Hon'ble the Chief Justice.
- 2. P.S./P.A. to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
- **3.** All the Registrars of the Court.
- 4. Secretary, High Court Legal Services Committee.
- 5. Assistant Registrar (I.T.) of the Court with request to upload the Circular Letter on the Official website of the High Court of Uttarakhand.
- **6.** Guard file.

Joint Registrar - II